

FIR No: 36/21 dated 05.02.2021
U/S:380/454/34 IPC
PS: Hari Nagar

13.07.2021

Present: Sh. Nishant Kumar Ld. APP for the state (through VC).
IO ASI Niranjan Lal with case file.
Ms. Poonam, Ld. LAC.
Accused Shaikh Shahrukh, S/o Shaikh Ansar, R/o Jhuggie No. 937, G-Block,
Jahangirpuri, Delhi produced through VC from Tihar Jail No.1.

Accused has been formally arrested on 12.07.2021 from Tihar Jail No.1.

An application seeking 4 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Permission for interrogation and formal arrest in the present FIR was granted by Ld. Duty MM on 16.07.2021. Accused has been produced through VC in furtherance of fresh arrest in the present FIR.

Prima facie the grounds are made out for the arrest of the accused. Considering that the investigation is at the initial stage accused be sent to JC till 16.07.2021. Accused be now produced before concerned Court/ Duty MM on 16.07.2021.

Copy of order be given dasti as prayed for.

(CHARAN SALWAN)

Duty MM/WEST/THC/DELHI

13.07.2021

At this stage, an application seeking production warrants against accused Shaikh Shahrukh, S/o Shaikh Ansar has been moved by the IO on the ground that the above accused was remanded in FIR No. 313/21 PS Janakpuri u/s 380/454 IPC. IO submits that accused needs to be further interrogated and for production in court in the present FIR.

Heard. Perused.

Jail Superintendent is directed to produce the accused on 16.07.2021. Application stands disposed of accordingly.

Copy of order be given dasti to IO as prayed for. Copy of the order be sent to Jail Superintendent for necessary compliance.

(CHARAN SALWAN)

Duty MM/WEST/THC/DELHI

13.07.2021

Remand

13/7/21

FIR No: 36/21 dated 05.02.2021
U/S:380/454/34 IPC
PS: Hari Nagar

13.07.2021
Present:

Sh. Nishant Kumar Ld. APP for the state (through VC).

IO ASI Niranjan Lal with case file.

Ms. Poonam, Ld. LAC.

Accused Jai Siya Ram @ Tinku S/o Dharambeer, R/o C-854, Jahangirpuri, Delhi produced through VC from Tihar Jail No.8/9.

Accused has been formally arrested on 12.07.2021 from Tihar Jail No.3.

An application seeking 4 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Permission for interrogation and formal arrest in the present FIR was granted by Ld. Duty MM on 16.07.2021. Accused has been produced through VC in furtherance of fresh arrest in the present FIR.

Prima facie the grounds are made out for the arrest of the accused. Considering that the investigation is at the initial stage accused be sent to JC till 16.07.2021. Accused be now produced before concerned Court/ Duty MM on 16.07.2021.

Copy of order be given dasti as prayed for.

(CHARAN SALWAN)

Duty MM/WEST/THC/DELHI

13.07.2021

At this stage, an application seeking production warrants against accused Jai Siya Ram @ Tinku S/o Dharambeer has been moved by the IO on the ground that the above accused was remanded in FIR No. 313/21 PS Janakpuri u/s 380/454 IPC. IO submits that accused needs to be further interrogated and for production in court in the present FIR.

Heard. Perused.

Jail Superintendent is directed to produce the accused on 16.07.2021. Application stands disposed of accordingly.

Copy of order be given dasti to IO as prayed for. Copy of the order be sent to Jail Superintendent for necessary compliance.

(CHARAN SALWAN)

Duty MM/WEST/THC/DELHI

13.07.2021

13.07.2021

Present:

Sh. Nishant Kumar Ld. APP for the state (through VC).

IO ASI Niranjan Lal with case file.

Ms. Poonam, Ld. LAC.

Accused Irshad @ Tinku Bangoli, S/o Jamil, Delhi produced through VC from Tihar Jail No.3.

Accused has been formally arrested on 12.07.2021 from Tihar Jail No.3.

An application seeking 4 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Permission for interrogation and formal arrest in the present FIR was granted by Ld. Duty MM on 16.07.2021. Accused has been produced through VC in furtherance of fresh arrest in the present FIR.

Prima facie the grounds are made out for the arrest of the accused. Considering that the investigation is at the initial stage accused be sent to JC till 16.07.2021. Accused be now produced before concerned Court/ Duty MM on 16.07.2021.

Copy of order be given dasti as prayed for.

(CHARAN SALWAN)

Duty MMWEST/THC/DELHI

13.07.2021

At this stage, an application seeking production warrants against accused Irshad @ Tinku Bangoli, S/o Jamil has been moved by the IO on the ground that the above accused was remanded in FIR No. 313/21 PS Janakpuri u/s 380/454 IPC. IO submits that accused needs to be further interrogated and for production in court in the present FIR.

Heard. Perused.

Jail Superintendent is directed to produce the accused on 16.07.2021. Application stands disposed of accordingly.

Copy of order be given dasti to IO as prayed for. Copy of the order be sent to Jail Superintendent for necessary compliance.

(CHARAN SALWAN)

Duty MMWEST/THC/DELHI

13.07.2021

13.07.2021

Present: Sh. Nishant Kumar Ld. APP for the state (through VC).
IO ASI Naresh, 70/W with case file.
Ms. Poonam, Ld. LAC.
Accused Shaikh Shahrukh, S/o Shaikh Ansar, R/o Jhuggie No. 937, G-Block, Jahangirpuri, Delhi produced through VC from Tihar Jail No.1.

Accused has been formally arrested on 12.07.2021 from Tihar Jail No.1.

An application seeking 4 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Permission for interrogation and formal arrest in the present FIR was granted by Ld. Duty MM on 16.07.2021. Accused has been produced through VC in furtherance of fresh arrest in the present FIR.

Prima facie the grounds are made out for the arrest of the accused. Considering that the investigation is at the initial stage accused be sent to JC till 16.07.2021. Accused be now produced before concerned Court/ Duty MM on 16.07.2021.

Copy of order be given dasti as prayed for.

(CHARAN SALWAN)

Duty MM/WEST/THC/DELHI

13.07.2021

At this stage, an application seeking production warrants against accused Shaikh Shahrukh, S/o Shaikh Ansar has been moved by the IO on the ground that the above accused was remanded in FIR No. 313/21 PS Janakpuri u/s 380/454 IPC. IO submits that accused needs to be further interrogated and for production in court in the present FIR.

Heard. Perused.

Jail Superintendent is directed to produce the accused on 16.07.2021. Application stands disposed of accordingly.

Copy of order be given dasti to IO as prayed for. Copy of the order be sent to Jail Superintendent for necessary compliance.

(CHARAN SALWAN)

Duty MM/WEST/THC/DELHI

13.07.2021

Per
Asi Naresh
70/W
213-2-8
(376)

FIR No: 319/21 dated 20.06.2021
U/S:380/454/34 IPC
PS: Hari Nagar

13.07.2021

Present:

Sh. Nishant Kumar Ld. APP for the state (through VC).

IO ASI Naresh, 70/W with case file.

Ms. Poonam, Ld. LAC.

Accused Jai Siya Ram @ Tinku S/o Dharambeer, R/o C-854, Jahangirpuri, Delhi produced through VC from Tihar Jail No.8/9.

Accused has been formally arrested on 12.07.2021 from Tihar Jail No.3.

An application seeking 4 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Permission for interrogation and formal arrest in the present FIR was granted by Ld. Duty MM on 16.07.2021. Accused has been produced through VC in furtherance of fresh arrest in the present FIR.

Prima facie the grounds are made out for the arrest of the accused. Considering that the investigation is at the initial stage accused be sent to JC till 16.07.2021. Accused be now produced before concerned Court/ Duty MM on 16.07.2021.

Copy of order be given dasti as prayed for.

(CHARAN SALWAN)

Duty MM/WEST/THC/DELHI

13.07.2021

At this stage, an application seeking production warrants against accused Jai Siya Ram @ Tinku S/o Dharambeer has been moved by the IO on the ground that the above accused was remanded in FIR No. 313/21 PS Janakpuri u/s 380/454 IPC. IO submits that accused needs to be further interrogated and for production in court in the present FIR.

Heard. Perused.

Jail Superintendent is directed to produce the accused on 16.07.2021. Application stands disposed of accordingly.

Copy of order be given dasti to IO as prayed for. Copy of the order be sent to Jail Superintendent for necessary compliance.

(CHARAN SALWAN)

Duty MM/WEST/THC/DELHI

13.07.2021

FIR No: 319/21 dated 20.06.2021
U/S:380/454/34 IPC
PS: Hari Nagar

13.07.2021

Present:

Sh. Nishant Kumar Ld. APP for the state (through VC).

IO ASI Naresh, 70/W with case file.

Ms. Poonam, Ld. LAC.

Accused Irshad @ Tinku Bangoli, S/o Jamil produced through VC from Tihar Jail No.3.

Accused has been formally arrested on 12.07.2021 from Tihar Jail No.3.

An application seeking 4 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Permission for interrogation and formal arrest in the present FIR was granted by Ld. Duty MM on 16.07.2021. Accused has been produced through VC in furtherance of fresh arrest in the present FIR.

Prima facie the grounds are made out for the arrest of the accused. Considering that the investigation is at the initial stage accused be sent to JC till 16.07.2021. Accused be now produced before concerned Court/ Duty MM on 16.07.2021.

Copy of order be given dasti as prayed for.

(CHARAN SALWAN)

Duty MM/WEST/THC/DELHI

13.07.2021

At this stage, an application seeking production warrants against accused Irshad @ Tinku Bangoli has been moved by the IO on the ground that the above accused was remanded in FIR No. 313/21 PS Janakpuri u/s 380/454 IPC. IO submits that accused needs to be further interrogated and for production in court in the present FIR.

Heard. Perused.

Jail Superintendent is directed to produce the accused on 16.07.2021. Application stands disposed of accordingly.

Copy of order be given dasti to IO as prayed for. Copy of the order be sent to Jail Superintendent for necessary compliance.

(CHARAN SALWAN)

Duty MM/WEST/THC/DELHI

13.07.2021

FIR No: 0527/21 dated 12.07.2021
U/S: 379 IPC
PS: Paschim Vihar West

13.07.2021

Present: Sh. Nishant Kumar, Ld. APP for the State (through VC).
ASI Sanjay in person with Kalandra No.9.
IO ASI Jagdish in FIR NO. 0527/21 dated 12.07.2021 u/s 379, PS: Paschim Vihar West.
Ms. Poonam, Ld. LAC.
Accused Aman @ Anda S/o Sh. Harvinder Singh produced after fresh arrest in
Kalandra DD No. 9 dated: 13.07.2021 U/S 41(1).D CrPC PS: Nangloi.

Medical seen . No fresh injuries reported. Sattu I.e Mother of Aman @ Anda S/o Sh. Harvinder Singh has been informed about the arrest.

It is submitted by the ASI Sanjay that stolen property i.e. Scooty has been recovered from the accused person which related to the present FIR No.0527/21. IO ASI Jagdish has sought permission to interrogate the accused. Allowed for 10 minutes . IO is at liberty to arrest the accused, if required.

(CHARAN SALWAN)

Duty MM/WEST/THC/DELHI

13.07.2021

After 10 minutes

Present:- As above

Accused has been arrested by IO in this case. Satto, mother of accused has been informed about the arrest. At this stage, IO ASI Jagdish has moved an application seeking 14 day(s) JC remand.

Considering the fact that investigation is at its initial stage and for production of accused before the concerned court, the accused is remanded to JC for 14 days. Accused be produced before concerned court/Duty MM on 26.07.2021.

Kalandra DD No.9 dated 13.07.2021 disposed off and be attached with the charge-sheet, present FIR, as and when the same is filed.

Copy of this order be given dasti to IO, as per rules.

(CHARAN SALWAN)

Duty MM/WEST/THC/DELHI

13.07.2021

ASI - Jagdish M
18/07
AS P. K. Verma
12/7/21

FIR No: 441/21 dated 12.07.2021
U/S:25/54/59 ArmsAct
PS: Nangloi

13.07.2021

Present: Sh. Nishant Kumar Ld. APP for the state(through VC).
IO HC Naresh No.1329/OD.

Accused Abhishek, S/o Sh. Inder Prakash, R/o House No.11, DDA Flats, Camp No.1, Nangloi, Delhi produced after fresh arrest.

Sh. Vineet Kumar alongwith Sh. Shivam Mishra, Ld. Counsels for accused.

Ms. Poonam, Ld. LAC.

An application seeking 14 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Heard. Record perused.

MLC, arrest memo and other documents perused. No fresh external injuries revealed by the MLC. Grounds of arrest found justified.

Sister Kajal has been informed about the arrest.

No bail application moved by on behalf of accused person.

I have considered the contentions and gone through case file. Considering the facts and circumstances, this Court is of the view that the arrest and further detention is justified, on account of reasons mentioned in application.

Accused is remanded to JC for 14 day(s). He will be produced on 26.07.2021.

Copy of the order be given dasti to the IO, as prayed for.

(CHARAN SALWAN)

Duty MM/WEST/THC/DELHI

13.07.2021

Received
HC Naresh 1329/OD
PS Nangloi

13.07.2021

Present: Sh. Nishant Kumar, Ld. APP for the State (through VC).
ASI Raj Singh in person.
LAC Ms. Poonam in person.

An application is moved by ASI Raj Singh requesting interrogation and formal arrest of accused (1) Irshad @ Tinku Bangoli, S/o Jamil R/o Jhuggi No. 38/B-23, Jahangirpuri, New Delhi and accused (2) Jai Siya Ram @ Tinku S/o Dharambeer, R/o C-854, Jahangirpuri, Delhi who are stated to be lodged in Tihar Jail in FIR No. 313/21 u/s 380/454 IPC, PS Janakpuri Delhi.

It is submitted by the IO that both the accused persons are in JC since 02.07.2021 in FIR No.313/21 PS Janakpuri, Delhi. It is submitted by the IO that the accused persons are involved in the present case. The disclosure statement was recorded by HC Shirpal in DD No. 08 dated 01.07.2021, u/s 41.1 (D) CrPC PS AATS, West Delhi. The IO prays for interrogation and formal arrest of the abovementioned accused persons to effect recovery in the present FIR.

Heard. Perused.

The present application is allowed. IO is granted permission to interrogate the abovementioned accused persons who are stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow the IO to interrogate the abovementioned accused persons as per rules. If required after interrogation, the IO is at liberty to arrest the accused persons as per law and produce them before the concerned court/Duty MM within 24 hours.

Copy of the order be given dasti to the IO, as prayed for.

(CHARAN SALWAN)

Duty MM/WEST/THC/DELHI

13.07.2021

Received of order
Raj Singh
ASI Raj Singh

13.07.2021

Present: Sh. Nishant Kumar Ld. APP for the state (through VC).

HC Sandesh Kumar in person.

Accused Sonu, S/o Karan Singh, R/o B-54, Double Storey, Tagore Garden, Delhi produced after fresh arrest.

Sh. Roj Malik, Ld. Counsel for the accused.

An application seeking 14 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Heard. Record perused.

MLC, arrest memo and other documents perused. No fresh external injuries revealed by the MLC. Grounds of arrest found justified.

Seema relative has been informed about the arrest.

At this stage, bail application has been moved by the counsel for accused on the grounds:-

1. That the recovery has already been effected.
2. That there is no previous involvement.
3. That the accused is not required for further investigation.

On court query the IO replied that the accused has no previous involvement.

Submissions of Ld. APP heard. Ld. APP objects the bail application.

I have considered the contentions and gone through case file. Considering the facts and circumstances, this Court is of the view that since recovery has been made no fruitful purpose will be served by keeping the accused in jail. As per the submissions of the IO there are no previous involvement of the accused, therefore, accused Sonu S/o Sh. Karan is admitted on bail subject to furnishing of personal bond to the tune of Rs. 15,000/- with one surety of the like amount, subject to the following conditions:-

1. That he shall not temper or intimidate the witnesses.
2. That he shall appear on each and every date of hearing when summoned.
3. That he shall furnish his address as and when he changes the same.

Surety bonds furnished. Original FDR retained.

Accused be released if not required in any other case.

Application of JC is dismissed and disposed of accordingly.

Copy of the order be given dasti to the IO and counsel, as prayed for.

(CHARAN SALWAN)
Duty MM/WEST/THC/DELHI
13.07.2021

FIR No: 528/21 dated 13.07.2021
U/S: 379/411/34 IPC
PS: Paschim Vihar West

13.07.2021

Present: Sh. Nishant Kumar Ld. APP for the state (through VC).

ASI Ashok Kumar alongwith case file.

Accused Roshan S/o Budhi Bal, R/o House No. B-163, Camp No.4, Jawala Puri, Delhi produced after fresh arrest.

Ms. Poonam, Ld. LAC for the accused.

An application seeking 14 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Heard. Record perused.

MLC, arrest memo and other documents perused. No fresh external injuries revealed by the MLC. Grounds of arrest found justified.

Durga Devi mother of accused has been informed about the arrest.

No bail application moved by on behalf of accused person.

I have considered the contentions and gone through case file. Considering the facts and circumstances, this Court is of the view that the arrest and further detention is justified, on account of reasons mentioned in application.

Accused is remanded to JC for 14 day(s). Accused now to be produced on 26.07.2021.

Copy of the order be given dasti to the IO, as prayed for.

(CHARAN SALWAN)

Duty MM/WEST/THC/DELHI

13.07.2021

Sh. Ashok Kumar

FIR No: 467/21 dated 21.06.2021
U/S: 304/34 IPC
PS: Pashim Vihar West, Delhi

13.07.2021

This is an application for issuance of production warrant against the accused Ms. Surbhi Garg, W/o Pankaj Garg, R/o H.No. 88, 2nd Floor, Rajdhani Enclave, Delhi filed by the IO.

Present: Sh. Nitish Kumar Ld. APP for the state.
SI Pradeep Kumar with case file.
Ms. Poonam Ld. LAC for the accused.

An application seeking production warrants against accused Ms. Surbhi Garg, W/o Pankaj Garg, R/o H.No. 88, 2nd Floor, Rajdhani Enclave, Delhi filed by IO on the ground that the above accused is in JC in the present FIR. The accused needs to be produced before court/Duty MM on 14.07.2021.

Accordingly, the Jail Superintendent concerned is directed to produce the accused Ms. Surbhi Garg, W/o Pankaj Garg, R/o H.No. 88, 2nd Floor, Rajdhani Enclave, Delhi for production in court. Application stands disposed of accordingly.

Copy of this Order be given dasti to the investigating officer.

Copy of this Order be also sent to the Jail Superintendent concerned for necessary compliance.

(CHARAN SALWAN)
Duty MM/WEST/THC/DELHI
13.07.2021

FIR No: 6165/21 dated 27.02.2021
U/S: 379/411 IPC
PS: Tilak Nagar

13.07.2021

Present: Sh. Nishant Kumar, Ld. APP for the State (through VC).
HC Santosh Kumar in person with Kalandra Vide DD No.161A.
IO HC Arvind in FIR NO. 6165/21 dated 27.02.2021 u/s 379/411 IPC, PS: Tilak Nagar.
Ms. Poonam, Ld. LAC.
Accused Thakur Dass, S/o Sh. Hari Chand produced after fresh arrest in Kalandra DD No.161A dated: 12.07.2021 U/S 41(1).D CrPC PS: Tilak Nagar.

Medical seen . No fresh injuries reported. Hari Chand i.e father of Thakur Dass has been informed about the arrest.

It is submitted by the HC Santosh Kumar that stolen property i.e. motor cycle has been recovered from the accused person which related to the present FIR No.6165/21. IO HC Arvind has sought permission to interrogate the accused. Allowed for 10 minutes . IO is at liberty to arrest the accused, if required.

(CHARAN SALWAN)

Duty MM/WEST/THC/DELHI

13.07.2021

After 10 minutes

Present:- As above

Accused has been arrested by IO in this case. Hari Chand, father of accused has been informed about the arrest. At this stage, IO HC Arvind has moved an application seeking 14 day(s) JC remand.

Considering the fact that investigation is at its initial stage and for production of accused before the concerned court, the accused is remanded to JC for 14 days. Accused be produced before concerned court/Duty MM on 26.07.2021.

Kalandra DD No161A dated 12.07.2021 disposed off and be attached with the charge-sheet, present FIR, as and when the same is filed.

Copy of this order be given dasti to IO, as per rules.

(CHARAN SALWAN)

Duty MM/WEST/THC/DELHI

13.07.2021

FIR No: 529/21 dated 12.07.2021
U/S:379/411/34 IPC
PS: Paschim Vihar East

13.07.2021

Present: Sh. Nishant Kumar Ld. APP for the state (through VC).
ASI Jai Kishan with case file.
Accused Sonu @ Dheeraj, S/o late Govind, produced after fresh arrest.
Ms. Poonam, Ld. LAC for the accused.

An application seeking 14 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Heard. Record perused.

MLC, arrest memo and other documents perused. No fresh external injuries revealed by the MLC. Grounds of arrest found justified.

Control Room outer district has been informed about the arrest as the accused is a waga bound.

No bail application moved by on behalf of accused person.

I have considered the contentions and gone through case file. Considering the facts and circumstances, this Court is of the view that the arrest and further detention is justified, on account of reasons mentioned in application.

Accused is remanded to JC for 14 day(s). Accused to be produced on 26.07.2021.

Copy of the order be given dasti to the IO, as prayed for.

(CHARAN SALWAN)

Duty MM/WEST/THC/DELHI

13.07.2021

FIR No: 529/21 dated 12.07.2021
U/S:379/411/34 IPC & 25 Arms Act
PS: Paschim Vihar East

13.07.2021

Present: Sh. Nishant Kumar Ld. APP for the state (through VC).
ASI Jai Kishan with case file.
Accused Sanju, S/o Chunni Lal, R/o H.No.C-425, Mangolpuri, Delhi produced
after fresh arrest.
Ms. Poonam, Ld. LAC for the accused.

An application seeking 14 day(s) JC of accused has been filed by the IO along
with the brief facts and reasons for arrest.

Heard. Record perused.

MLC, arrest memo and other documents perused. No fresh external injuries
revealed by the MLC. Grounds of arrest found justified.

Rahul brother of accused has been informed about the arrest.

No bail application moved by on behalf of accused person.

I have considered the contentions and gone through case file. Considering the
facts and circumstances, this Court is of the view that the arrest and further detention is
justified, on account of reasons mentioned in application.

Accused is remanded to JC for 14 day(s). Accused to be produced on
26.07.2021.

Copy of the order be given dasti to the IO, as prayed for.


(CHARAN SALWAN)
Duty MM/WEST/THC/DELHI
13.07.2021

E-FIR No: 015259/21 dated 11.06.2021
U/S:379 IPC
PS: Paschim Vihar East, Delhi

13.07.2021

Present: Sh. Nishant Kumar Ld. APP for the state (through VC).
ASI Jai Kishan with case file.
LAC Ms. Poonam in person.

An application is moved by ASI Jai Kishan requesting interrogation and formal arrest of accused Sonu S/o Yogender, R/o H.No. 2112, Gali No.7, Prem Nagar, Patel Nagar Delhi, who is stated to be lodged in Tihar Jail in FIR No. 639/21 u/s 25 Arms Act PS Punjabi Bagh.

It is submitted by the IO that the accused is currently in judicial custody in FIR No. 639/21 and is involved in the present case and the case property i.e. scooty is in the custody of PS Punjabi Bagh. The disclosure statement was recorded by HC Krishan Kumar in FIR No. 639/21 Dated 10.07.2021, PS Punjabi Bagh.

Heard. Perused.

The present application is allowed. IO is granted permission to interrogate the abovementioned accused person who is stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow the IO to interrogate the abovementioned accused person as per rules. If required after interrogation, the IO is at liberty to arrest the accused person as per law and produce him before the concerned court/Duty MM within 24 hours.

Copy of the order be given dasti to the IO, as prayed for.

(CHARAN SALWAN)
Duty MM/WEST/THC/DELHI

13.07.2021

FIR No: 650/21 dated 13.07.2021
U/S:25/54/59 Arms Act
PS: Punjabi Bagh, Delhi

13.07.2021

Present: Sh. Nishant Kumar Ld. APP for the state (through VC).
IO HC Sanjeev Kumar with case file.
Accused Ankit @ Kekad, S/o Vijay, R/o F-209, JJ Colony, Madipur, Delhi
produced after fresh arrest.
Ms. Poonam, Ld. LAC for the accused.

An application seeking 14 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Heard. Record perused.

MLC, arrest memo and other documents perused. Self inflicted injury mentioned in MLC over forehead. Accused submits that he had hurt himself on the forehead. Grounds of arrest found justified.

Gaytri Devi mother of accused has been informed about the arrest.

No bail application moved by on behalf of accused person.

I have considered the contentions and gone through case file. Considering the facts and circumstances, this Court is of the view that the arrest and further detention is justified, on account of reasons mentioned in application.

Accused is remanded to JC for 14 day(s). Accused to be produced on 26.07.2021.

Copy of the order be given dasti to the IO, as prayed for.

(CHARAN SALWAN)

Duty MM/WEST/THC/DELHI

13.07.2021

FIR No: 517/21 dated 01.07.2021
U/S: 307/34 IPC & 25/54/59 Arms Act
PS: Tilak Nagar, Delhi

13.07.2021

Present: Sh. Nishant Kumar Ld. APP for the state (through VC).

IO ASI Bhom Singh with case file.

Accused Sahil @ Sapera, S/o Rajesh Singh, R/o C-83, JJ Colony, Khayala, New Delhi produced in muffled face after fresh arrest.

Sh. Nagender Singh, Ld. counsel for the accused.

An application seeking 14 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Heard. Record perused.

MLC, arrest memo and other documents perused. No fresh external injuries revealed by the MLC. Grounds of arrest found justified.

Rajesh Singh father of accused has been informed about the arrest.

No bail application moved by on behalf of accused person.

I have considered the contentions and gone through case file. Considering the facts and circumstances, this Court is of the view that the arrest and further detention is justified, on account of reasons mentioned in application.

Accused is remanded to JC for 14 day(s). Accused to be produced on 26.07.2021.

Copy of the order be given dasti to the IO, as prayed for.

Received
Bhomo
13/7/21

(CHARAN SALWAN)

Duty MM/WEST/THC/DELHI
13.07.2021

FIR No: 517/21 dated 01.07.2021
U/S: 307/34 IPC & 25/54/59 Arms Act
PS: Tilak Nagar, Delhi

13.07.2021

Present: Sh. Nishant Kumar Ld. APP for the state (through VC).

IO ASI Bhom Singh with case file.

Accused Assudeen, S/o Sh. Riazuddin, R/o A-169, Resettlement Colony,
Khayala, New Delhi produced in muffled face after fresh arrest.

Sh. Nagender Singh, Ld. counsel for the accused.

An application seeking 14 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Heard. Record perused.

MLC, arrest memo and other documents perused. No fresh external injuries revealed by the MLC. Grounds of arrest found justified.

Riazuddin father of accused has been informed about the arrest.

No bail application moved by on behalf of accused person.

I have considered the contentions and gone through case file. Considering the facts and circumstances, this Court is of the view that the arrest and further detention is justified, on account of reasons mentioned in application.

Accused is remanded to JC for 14 day(s). Accused to be produced on 26.07.2021.

Copy of the order be given dasti to the IO, as prayed for.

Received
BQ
13/7/21

(CHARAN SALWAN)
Duty MM/WEST/THC/DELHI
13.07.2021

FIR No: 524/21 dated 12.06.2021
U/S: 153A(1)(B) & 429 IPC, Section 4
Prevention of Cruelty Act to Animal Act 1960
PS: Paschim Vihar West

13.07.2021

Present: Sh. Nishant Kumar Ld. APP for the state (through VC).

ASI Ashok Kumar in person.

Accused Mohd. Azam Ansari, S/o Mohd. Laik Ahmed produced after fresh arrest.

Sh. A.K. Sharma, Ld. Counsel for the accused.

An application seeking 14 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Heard. Record perused.

MLC, arrest memo and other documents perused. No fresh external injuries revealed by the MLC. Grounds of arrest found justified.

Tahira mother has been informed about the arrest.

At this stage, bail application has been moved on behalf of accused on the following grounds:-

1. That the accused is falsely implicated.
2. That the accused no more requirement for investigation.
3. That the accused has no previous involvement.

On court inquiry, IO submits that the accused has no previous involvement.

IO objects to bail application, he submits that co-accused also have to be caught.

Counsel for the accused argues that the IO knows where the co-accused resides and the accused is not required for the investigation.

I have considered the contentions and gone through case file. Considering the facts and circumstances, this Court is of the view that since recovery has been made no fruitful purpose will be served by keeping the accused in jail. There are no previous involvement of the accused, therefore, accused Mohd. Azam Ansari, S/o Mohd. Laik Ahmed is admitted on bail subject to furnishing of personal bond to the tune of Rs. 15,000/- with one surety of the like amount, subject to the following conditions:-

1. That he shall not temper or intimidate the witnesses.
2. That he shall appear on each and every date of hearing when summoned.
3. That he shall furnish his address as and when he changes the same.

Application of JC dismissed and disposed of accordingly.

Surety bonds produced. RC retained on record. Robkar be issued.

Accused be released if not required in any other case.

Copy of the order be given dasti to the IO and counsel as prayed

for.

(CHARAN SALWAN)

Duty MM/WEST/THC/DELHI

13.07.2021

Kalandra No. 18A dated 13.07.2021
U/s 41.1d Section 102 CrPC
PS: Punjabi Bagh

13.07.2021

Present: Sh. Nishant Kumar Ld. APP for the state (through VC).
HC Sanjeev Kumar in person with Kalandra No. 18A.
IO ASI Suman Prasad in FIR NO. 023482/20 dated 18.09.2020 u/s 379/411 IPC,
PS: Sarai Rohilla.
Ms. Poonam, Ld. LAC for accused.

Accused Ankush S/o Sh. Raj Kapoor, R/o C-335, JJ Colony, Madipur, Delhi produced after fresh arrest in Kalandra DD No. 18A dated: 13.07.2021 U/S 41(1).D 102 CrPC PS: Punjabi Bagh.

Medical seen . No fresh injuries reported. Rajwanti Devi mother of Ankush has been informed about the arrest.

It is submitted by the HC Sanjeev Kumar that stolen property i.e. scooty has been recovered from the accused person which relates to the FIR No.023482/20 dated 18.09.2020, U/s 379/411 IPC PS Sarai Rohilla. IO ASI Suman Prasad has sought permission to interrogate the accused. Allowed for 10 minutes . IO is at liberty to arrest the accused, if required.

(CHARAN SALWAN)

Duty MM/WEST/THC/DELHI

13.07.2021

After 10 minutes

Present:- As above

Accused has been arrested by IO in this case. Rajwanti mother of accused has been informed about the arrest. At this stage, IO ASI Suman Prasad has moved an application seeking 14 day(s) JC remand.

The police station Sarai Rohilla falls in Central District. Therefore, the application for JC be moved before Duty MM, Central District/concerned court, Central District.

Kalandra DD No.18A dated 13.07.2021 is disposed of.

Copy of this order be given dasti to IO, as per rules.

(CHARAN SALWAN)

Duty MM/WEST/THC/DELHI

13.07.2021

Received
Copy
13-07-21

FIR No:653/21 dated 17.06.2021
U/S:392/411/34 IPC
PS: Nihal Vihar

13.07.2021

Present: Sh. Nishant Kumar Ld. APP for the state (through VC).
IO HC Rishi Singh with case file.
Accused Pankaj @ Langra, S/o Jagdish, R/o H.No. G-18/13, Laxmi Park,
Nagloi, Delhi, produced in muffled face after fresh arrest.
Sh. A.K. Sharma, Ld. counsel for the accused.

An application seeking 14 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Heard. Record perused.

MLC, arrest memo and other documents perused. No fresh external injuries revealed by the MLC. Grounds of arrest found justified.

Chameli mother of accused has been informed about the arrest.

No bail application moved by on behalf of accused person.

I have considered the contentions and gone through case file. Considering the facts and circumstances, this Court is of the view that the arrest and further detention is justified, on account of reasons mentioned in application.

Accused is remanded to JC for 14 day(s). Accused to be produced on 26.07.2021.

Copy of the order be given dasti to the IO, as prayed for.

(CHARAN SALWAN)

Duty MM/WEST/THC/DELHI
13.07.2021

FIR No:653/21 dated 17.06.2021
U/S:392/411/34 IPC
PS: Nihal Vihar

13.07.2021

Present: Sh. Nishant Kumar Ld. APP for the state (through VC).

IO HC Rishi Singh with case file.

Accused Deepak @ Shashikant, S/o Ramakant, R/o RZS-22, Nihal Vihar, Delhi,
produced in muffled face after fresh arrest.

Sh. A.K. Sharma, Ld. counsel for the accused.

An application seeking 14 day(s) JC of accused has been filed by the IO along
with the brief facts and reasons for arrest.

Heard. Record perused.

MLC, arrest memo and other documents perused. No fresh external injuries
revealed by the MLC. Grounds of arrest found justified.

Reeta mother of accused has been informed about the arrest.

No bail application moved by on behalf of accused person.

I have considered the contentions and gone through case file. Considering the
facts and circumstances, this Court is of the view that the arrest and further detention is
justified, on account of reasons mentioned in application.

Accused is remanded to JC for 14 day(s). Accused to be produced on
26.07.2021.

Copy of the order be given dasti to the IO, as prayed for.


(CHARAN SALWAN)
Duty MM/WEST/THC/DELHI
13.07.2021

FIR No:653/21 dated 17.06.2021
U/S:392/411/34 IPC
PS: Nihal Vihar

13.07.2021

Present: Sh. Nishant Kumar Ld. APP for the state (through VC).

IO HC Rishi Singh with case file.

Accused Sagar @ Hooda, S/o Subhash, R/o H.No. H-81, Adhyapak Nagar,
Nagloi, Delhi, produced in muffled face after fresh arrest.

Sh. A.K. Sharma, Ld. counsel for the accused.

An application seeking 14 day(s) JC of accused has been filed by the IO along
with the brief facts and reasons for arrest.

Heard. Record perused.

MLC, arrest memo and other documents perused. No fresh external injuries
revealed by the MLC. Grounds of arrest found justified.

Rekha Devi mother of accused has been informed about the arrest.

No bail application moved by on behalf of accused person.

I have considered the contentions and gone through case file. Considering the
facts and circumstances, this Court is of the view that the arrest and further detention is
justified, on account of reasons mentioned in application.

Accused is remanded to JC for 14 day(s). Accused to be produced on
26.07.2021.

Copy of the order be given dasti to the IO, as prayed for.


(CHARAN SALWAN)
Duty MM/WEST/THC/DELHI
13.07.2021

FIR No:017801/21 dated 04.07.2021
U/S:379/411/34 IPC
PS: Nihal Vihar

13.07.2021

Present: Sh. Nishant Kumar Ld. APP for the state (through VC).
IO HC Rishi Singh with case file.
Accused Pankaj @ Langra, S/o Jagdish, R/o H.No. G-18/13, Laxmi Park,
Nagloi, Delhi, produced in muffled face after formal arrest.
Sh. A.K. Sharma, Ld. counsel for the accused.

An application seeking 14 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Heard. Record perused.

No MLC annexed as the arrest is formal.

Chameli mother of accused has been informed about the arrest.

No bail application moved by on behalf of accused person.

I have considered the contentions and gone through case file. Considering the facts and circumstances, this Court is of the view that the arrest and further detention is justified, on account of reasons mentioned in application.

Accused is remanded to JC for 14 day(s). Accused to be produced on 26.07.2021.

Copy of the order be given dasti to the IO, as prayed for.


(CHARAN SALWAN)

Duty MM/WEST/THC/DELHI
13.07.2021

FIR No:017801/21 dated 04.07.2021
U/S:379/411/34 IPC
PS: Nihal Vihar

.07.2021

Present: Sh. Nishant Kumar Ld. APP for the state (through VC).

IO HC Rishi Singh with case file.

Accused Deepak @ Shashikant, S/o Ramakant, R/o RZS-22, Nihal Vihar, Delhi,
produced in muffled face after formal arrest.

Sh. A.K. Sharma, Ld. counsel for the accused.

An application seeking 14 day(s) JC of accused has been filed by the IO along
with the brief facts and reasons for arrest.

Heard. Record perused.

No MLC annexed as the arrest is formal.

Reeta mother of accused has been informed about the arrest.

No bail application moved by on behalf of accused person.

I have considered the contentions and gone through case file. Considering the
facts and circumstances, this Court is of the view that the arrest and further detention is
justified, on account of reasons mentioned in application.

Accused is remanded to JC for 14 day(s). Accused to be produced on
26.07.2021.

Copy of the order be given dasti to the IO, as prayed for.


(CHARAN SALWAN)

Duty MM/WEST/THC/DELHI
13.07.2021

FIR No:018517/21 dated 13.07.2021
U/S:379/411 IPC
PS: Nihal Vihar

13.07.2021

Present: Sh. Nishant Kumar Ld. APP for the state (through VC).

IO HC Anil Kumar with case file.

Accused Sagar @ Hooda, S/o Subhash, R/o H.No. H-81, Adhyapak Nagar,
Nagloi, Delhi, produced in muffled face after formal arrest.

Sh. A.K. Sharma, Ld. counsel for the accused.

An application seeking 14 day(s) JC of accused has been filed by the IO along
with the brief facts and reasons for arrest.

Heard. Record perused.

No MLC annexed as the arrest is formal.

Rekha Devi mother of accused has been informed about the arrest.

No bail application moved by on behalf of accused person.

I have considered the contentions and gone through case file. Considering the
facts and circumstances, this Court is of the view that the arrest and further detention is
justified, on account of reasons mentioned in application.

Accused is remanded to JC for 14 day(s). Accused to be produced on
26.07.2021.

Copy of the order be given dasti to the IO, as prayed for.


(CHARAN SALWAN)

Duty MM/WEST/THC/DELHI
13.07.2021

FIR No:454/21 dated 10.05.2021
U/S:356/379/411/188 & 34 IPC
PS: Nihal Vihar

13.07.2021

Present: Sh. Nishant Kumar Ld. APP for the state (through VC).
IO HC Rishi Singh with case file.
Accused Pankaj @ Langra, S/o Jagdish, R/o H.No. G-18/13, Laxmi Park,
Nagloi, Delhi, produced in muffled face after formal arrest.
Sh. A.K. Sharma, Ld. counsel for the accused.

An application seeking 14 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Heard. Record perused.

No MLC annexed as the arrest is formal.

Chameli mother of accused has been informed about the arrest.

No bail application moved by on behalf of accused person.

I have considered the contentions and gone through case file. Considering the facts and circumstances, this Court is of the view that the arrest and further detention is justified, on account of reasons mentioned in application.

Accused is remanded to JC for 14 day(s). Accused to be produced on 26.07.2021.

Copy of the order be given dasti to the IO, as prayed for.

(CHARAN SALWAN)

Duty MM/WEST/THC/DELHI

13.07.2021

FIR No:454/21 dated 10.05.2021
U/S:356/379/411/188 & 34 IPC
PS: Nihal Vihar

13.07.2021

Present: Sh. Nishant Kumar Ld. APP for the state (through VC).
IO HC Rishi Singh with case file.
Accused Deepak @ Shashikant, S/o Ramakant, R/o RZS-22, Nihal Vihar, Delhi,
produced in muffled face after formal arrest.
Sh. A.K. Sharma, Ld. counsel for the accused.

An application seeking 14 day(s) JC of accused has been filed by the IO along
with the brief facts and reasons for arrest.

Heard. Record perused.

No MLC annexed as the arrest is formal.

Reeta mother of accused has been informed about the arrest.

No bail application moved by on behalf of accused person.

I have considered the contentions and gone through case file. Considering the
facts and circumstances, this Court is of the view that the arrest and further detention is
justified, on account of reasons mentioned in application.

Accused is remanded to JC for 14 day(s). Accused to be produced on
26.07.2021.

Copy of the order be given dasti to the IO, as prayed for.

(CHARAN SÁLWAN)

Duty MM/WEST/THC/DELHI

13.07.2021

FIR No: 017821/21 dated 05.07.2021
U/S:379/411 IPC
PS: Nihal Vihar

13.07.2021

Present: Sh. Nishant Kumar Ld. APP for the state (through VC).

IO HC Rishi Singh with case file.

Accused Raj Singh, S/o Ranjan Singh, R/o G-45/22 Laxmi Park, Nangloi, Delhi,
produced after fresh arrest.

Sh. A.K. Sharma, Ld. Counsel for the accused.

An application seeking 14 day(s) JC of accused has been filed by the IO along
with the brief facts and reasons for arrest.

Heard. Record perused.

MLC, arrest memo and other documents perused. No fresh external injuries
revealed by the MLC. Grounds of arrest found justified.

Rakhi mother of accused has been informed about the arrest.

No bail application moved by on behalf of accused person.

I have considered the contentions and gone through case file. Considering the
facts and circumstances, this Court is of the view that the arrest and further detention is
justified, on account of reasons mentioned in application.

Accused is remanded to JC for 14 day(s). Accused to be produced on
26.07.2021.

Copy of the order be given dasti to the IO, as prayed for.

(CHARAN SALWAN)

Duty MM/WEST/THC/DELHI

13.07.2021

13.07.2021

Present: Sh. Nishant Kumar, Ld. APP for the State (through VC).
HC Anil Kumar with case file.
LAC Ms. Poonam in person.

An application is moved by HC Anil Kumar requesting interrogation and formal arrest of accused Badal @ Panja, S/o Arvind Kumar, R/o I-475, Mangolpuri, Delhi who is stated to be lodged in Tihar Jail No.5 in DD No. 124A dated 10.07.2021, u/s 41.1 D CrPC, PS Aman Vihar, Delhi.

It is submitted by the IO that the accused person is in JC since 10.07.2021 in DD No. 124A dated 10.07.2021, u/s 41.1 D CrPC, PS Aman Vihar. It is submitted by the IO that the accused is involved in the present case. The disclosure statement was recorded by HC Pawan in DD No. 124A dated 10.07.2021, u/s 41.1 D CrPC, PS Aman Vihar. The case property in the present case is a motor cycle. The IO prays for interrogation and formal arrest of the abovementioned accused person.

Heard. Perused.

The present application is allowed. IO is granted permission to interrogate the abovementioned accused person who is stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow the IO to interrogate the abovementioned accused person as per rules. If required after interrogation, the IO is at liberty to arrest the accused person as per law and produce him before the concerned court/Duty MM within 24 hours.

Copy of the order be given dasti to the IO, as prayed for.


(CHARAN SALWAN)
Duty MM/WEST/THC/DELHI
13.07.2021

FIR No: 018194/21 dated 07.07.2021
U/S:379/411 IPC
PS: Nangloi

13.07.2021

Present: Sh. Nishant Kumar, Ld. APP for the State (through VC).
IO HC Ajay in person with Kalandra.
IO HC Nitya Dev in E- FIR NO. 018194/21 dated 07.07.2021 u/s 379, PS:
Nangloi.
Accused Chandan Singh Rajput in person.
Sh. A.K. Sharma, Ld. Counsel for accused Chandan Singh.

Accused Chandan Singh Rajput, S/o Khajan Singh, R/o Gali No.5, Govt. School, Opposite Tilangpur Kotla Phase-II, Ranhola, Delhi produced after fresh arrest in Kalandra DD No. 81A dated: 12.07.2021 U/S 41(1).D CrPC PS: Crime Branch. The accused was arrested Tilangpur, Kotla, Ranhola, Delhi.

Medical seen . No fresh injuries reported. Khajan Singh I.e father of Chandan Singh Rajput has been informed about the arrest.

It is submitted by the HC Ajay that stolen property i.e. motor cycle has been recovered from the accused person which related to the present FIR No.18194/21. IO HC Nitya Dev has sought permission to interrogate the accused. Allowed for 10 minutes . IO is at liberty to arrest the accused, if required.

(CHARAN SALWAN)

Duty MM/WEST/THC/DELHI / 13.07.2021

After 10 minutes

Present:- As above

Accused has been arrested by IO in this case. Khajan Singh, father of accused has been informed about the arrest. At this stage, IO HC Nitya Dev has moved an application seeking 14 day(s) JC remand.

No bail application has been moved at this stage.

Considering the fact that investigation is at its initial stage and for production of accused before the concerned court, the accused is remanded to JC for 14 days. Accused be produced before concerned court/Duty MM on 26.07.2021.

Kalandra DD No.81A dated 12.07.2021, PS Crime Banch disposed off and be attached with case file.

Copy of this order be given dasti to IO and counsel, as per rules.

(CHARAN SALWAN)

Duty MM/WEST/THC/DELHI / 13.07.2021

FIR No: 774/21 dated 13.07.2021
U/S: 25/27/54/59 Arms Act
PS: Nihal Vihar

13.07.2021

Present: Sh. Nishant Kumar Ld. APP for the state (through VC).

IO HC Rishi with case file.

Accused Sagar @ Hooda, S/o Subhash, R/o H.No. H-81, Adhyapak Nagar,
Nagloi, Delhi, produced in muffled face after fresh arrest.

Sh. A.K. Sharma, Ld. counsel for the accused.

An application seeking 14 day(s) JC of accused has been filed by the IO along
with the brief facts and reasons for arrest.

Heard. Record perused.

MLC, arrest memo and other documents perused. No fresh external injuries
revealed by the MLC. Grounds of arrest found justified.

Rekha Devi mother of accused has been informed about the arrest.

No bail application moved by on behalf of accused person.

I have considered the contentions and gone through case file. Considering the
facts and circumstances, this Court is of the view that the arrest and further detention is
justified, on account of reasons mentioned in application.

Accused is remanded to JC for 14 day(s). Accused to be produced on
26.07.2021.

Copy of the order be given dasti to the IO, as prayed for.

(CHARAN SALWAN)

Duty MM/WEST/THC/DELHI

13.07.2021